FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HYFLUX ENGINEERING (INDIA) PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Hyflux Engineering (India) Private Limited**
2.	Date of incorporation of corporate debtor	26th December 2005
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies (ROC), Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U41000TN2005PTC058429
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 15, Ground Floor, Rajas Garden, Phase II, Noombal, Chennai, Chennai, Tamil Nadu, India, 600077
6.	Date of closure of Insolvency Resolution Process	15.10.2024
7.	Liquidation commencement date of corporate debtor	30.05.2025 (order received on 03.06.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Sudhir GS IBBI Regn No: IBBI/IPA-001/IP-P-02744/2022-2023/14183
9.	Address and e-mail of the liquidator, as registered with the Board	11 SUBHAM Jayalakshmi Street Keelkatallai, Chennai 600117 sudhircaip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	7th Floor, KRD GEE GEE Crystal, Dr. Radhakrishnan Salai, Mylapore, Chennai 600004 Email:cirphyfluxengineering@gmail.com
11.	Last date for submission of claims	02.07.2025

Notice is hereby given that the National Company Law Tribunal Chennai has ordered the commencement of liquidation of the **Hyflux Engineering (India) Private Limited** on 30.05.2025 (order received on 03.06.2025).

The stakeholders of **Hyflux Engineering (India) Private Limited** are hereby called upon to submit their claims with proof on or before 02.07.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name of the liquidator: SUDHIR GS
Regn no: IBBI/IPA-001/IP-P-02744/2022-2023/14183
Date: 05.06.2025
Place: Chennai

MADHAVRAM BRANCH (DPC:16118)
No.4, K K R Nagar, Trinity Tower, 1st Floor,
M H Road, Chennai -600060, Ph: 94443 97363
Email:cb16118@canarabank.com

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/GUARANTOR/MORTGAGOR

Demand Notice issued under Section 13(2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Through Paper Publication

To,

Borrower: Mr.Karthick U, Mr.Uthirapathi N, Both at: No 467 N 12 87th Street, Muthamizh Nagar, Kodungaiyur, Chennai-600118.

Dear Sir / Madam,

Sub: Notice issued under Section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

The undersigned being the Authorized Officer of **Canara Bank, Madhavaram** (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under:

That **Mr. U.Karthick** (hereinafter referred to as "the Borrower") has availed credit facility / facilities stated in the Schedule A hereunder and have entered into the security agreement/s in favour of the secured creditor. While availing the said financial assistance, the borrower has expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That **Mr. Uthirapathi N** (hereinafter referred to as "the Guarantor") has availed credit facility / facilities stated in the Schedule A hereunder and have entered into the security agreement/s in favour of the secured creditor

You (The person mentioned in schedule B) are also entered in to agreements against the secured assets which are detailed in **Schedule B** hereunder.

Schedule-A: Details of the credit facility/ies availed by the Borrower

Loan A/c.No.	Nature of Loan / Limit	Date of Sanction	Amount
160002084556	**Housing Loan**	**29.12.2023**	**Rs.96,00,000/-**

the above said loan / credit facilities are duly secured by way of mortgage/ hypothecate of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank hsa classified the debts as **NPA on 29.04.2025 .** Hence, we hereby issue this notice to you under section 13(2) of the subject Act calling upon you to discharge the entire liability of the Borrowers towards the secured creditor **as on 02.05.2025** amounts to **Rs.97,11,875.86** (Rupees Ninety Seven Lakhs Eleven Thousand Eight Hundred Seventy Five and Paise Eighty Six only) with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under section 13(4) of the subject Act. You are also put on notice that in terms of section 13(13) the Borrower Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. This is without prejudice to any other rights available to us under the subject Act and / or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Whereas the demand notice sent to you by Regd. Post / Courier.

Schedule-B: Details of Security Asset: Total Property: All that piece and parcel of house site Plot, bearing Plot No.5D, **Measuring 2400 Sq.Ft,in Pushpavathi Ammal Street Mambalam, Chennai,** comprised in old paimash Nos.1645,1646, Old T.S No.10, New T.S No.10/2, Patta in C.A No.94/2014-15, Dated 02/07/2014,T.R./658/14, issued by Mambalam Taluk, Block No.22,situated At Mambalam Village (Formerly Jameen Mambalam Village),in **Mambalam Taluk (formerly Mambalam-Guindy Taluk), Chennai District,** Measuring East to West on the Northern Side : 30 feet; East to West on the Southern Side : 30 feet; North to south on the Eastern Side : 80 feet; North to South on the Western Side : 80 feet. In all ad measuring 2400 Sq.ft Bounded on the: East by : Plot No.5C, property belongs to Mr.P Kodhandaram Pillai, West by: Plot No.5E,Property belongs to Mr.Subramania Mudaliar, North by : Property belongs to Mr.Jayarama Iyer And Mr.Vaigundanatha Pillai, South by : Pushpavathi Ammal Street. Situated within the Registration District of Chennai South and Sub Registration District of Thiyagaraya Nagar.

Owner of the Property Conveyed : Mr.U Karthick

Residential Flat in Second Floor, bearing Flat No.S-2, in the Apartment named as **"GURU KRIPA", having super built up area of 1065 Sq.Ft.**, (inclusive of common area and common shares),together with 240 Sq.Ft.,Undivided Share of land ,along with one covered car parking and other common facilities

Schedule-C: Details of liability as on date

Loan A/c.No.	Nature of Loan / Limit	Liability with Interest as on Date 01.02.2025	Rate of Interest
160002084556	**Housing Loan**	**Rs.97,11,875.86**	7.95% + 2%

Date : 02.05.2025 **Authorised Officer, Canara Bank**

ITI Gold Loans Limited

(A part of The Investment Trust of India Limited Group)
ITI House, 36, Dr. R.K. Shirodkar Road, Parel, Mumbai 400 012

GOLD AUCTION

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts in proposed to the conducted at Madurai(Tamilnadu):88A,Ground Floor,Kama Rajar Salai,OPP Murcchala Bus stop,Madurai 625009 On **25-06-2025 – WEDNESDAY at 12:00 PM** onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Change in venue or date (if any) will be displayed at the auction centre and on the company website. Unauctioned items shall be auctioned on subsequent working days after displaying the details on Company website and auction centre. List of pledged to be **Auctioned On 25-06-2025 – WEDNESDAY at 12:00 PM onwards.**
For more details please contact Mr. Sibeesh M. - 9048451000/8657791354.
Authorized Officer for ITI Gold Loans Limited (Erstwhile United Petro Finance Limited)

	GI25010039555	GL24080012704	GL24120037328	GL24120030575	GL24020000225
	GI24090014293	GI24120033617	GI24090016038	GI24110025358	GI24110029746

Authorized Officer for ITI Gold Loans Limited (Erstwhile United Petro Finance Limited)

BAJAJ FINSERV

BAJAJ FINANCE LIMITED

Registered Office : Bajaj Finance Limited, C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Pune 411035
Branch Office: Bajaj Finance Limited, 1st Floor 126G V P Tower Kavai Main Road Karur 609002
Branch Office: Bajaj Finance Ltd, 1st Floor No 171, Manvel Nagar Tiruvallur - 602002

Demand Notice Under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Undersigned being the Authorized Officer of **M/s Bajaj Finance Limited,** hereby gives the following notice to the Borrower(s) Co-Borrower(s) who have failed to discharge their liability i.e., defaulted in the repayment of principal as well as the interest and other charges accrued there on for Home loan(s)/Loan(s) Against Property advanced to them by Bajaj Finance Limited and as consequence the loan(s) have become Non Performing Assets (N.P.A's). Accordingly, notices were issued to them under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there to on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s) Mortgagor(s)Guarantor(s)	Description of Secured Immovable Property	Demand Notice Date and Amount
LAN : P464PBL6091668 **1. Kannan Agencies thr its Prop. Pal Pandian Rajesh Kannan** **R/o.** 19/176, Muslim Street, Thogamalai Karur Tamilnadu 621313 **Also at,** R/o. Door No. 19 176 Old S F No. 235 11 472 1 New S F No.472 1B Muslim Street Kashpa Thogamalai Village Kulithalai Tk. Karur Dt. Manapparai SRO Tiruchirappalli R D 621313 **2. Rajesh Kannan P S/o Pal Pandian** **R/o.** 17/43 Thogamali, Thogamalai Karur Tamilnadu 621313 **3. Sumathi B D/o Balasubramanian W/o Rajesh Kannan** **R/o.** 17/43 Thogamali Thogamalai Karur Tamilnadu 621313	All the piece and parcel of Door No. 19 176 Old S F No. 235 11 472 1 New S F No. 472 1B Muslim Street Kashpa Thogamalai Village Kulithalai Tk. Karur Dt. Manapparai SRO Tiruchirappalli R D 621313 along with proportionate share in common areas (Area adm. 584.5 Sq.Ft.) **Boundaries:** East of- Highway Road goes to Manapparai to Kulithalai; West of- Building of P Gopal; South of- 2.1/2 ft width Common Pathway, North of- 582 Sq.Ft. building of P. Rukmani	**12-05-2025** **&** **Rs.40,89,323/-** (Rupees Forty Lakhs Eighty-Nine Thousand Three Hundred Twenty-Three Only) as on 12.05.2025 25
LAN : 4H9BLSFD919014 & P4H9PBL2917640 **1. Mr. Baskaran K S/O Krishnan,** 11/18, Anna Salai, Kilakondaiyur Karlapakkam, Tiruvallur, 602024 Tamil Nadu **2. Mrs. Hemalatha Bhaskaran W/O Baskaran** 11/18, Anna Salai, Kilakondaiyur Karlapakkam, Tiruvallur, 602024 Tamil Nadu	**Schedule of Property:** All the piece and parcel of Natham S.No.172/1, Patta No.2, Patta S.No.434/25, Kilkondaiyur Village, Avadi Taluk, Thiruvallur District. Boundaries: North, East, West, South, **As Per Documents:** Pramanar Street, 3 Feet Common Passage, Property belongs to Mr. Sampath & Mr. Balu, Remaining Lan, **As Per Site Visit:** 20 Feet Road, Common Passage, Land & Building, Vacant Land	**15-05-2025** **&** **Rs.10,83,221/-** & **Rs.10,54,161/-** as on 15.05.2025

This step is being taken for substituted service of notice. The above Borrowers / Co-Borrowers, Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice, failing which (without prejudice to any other right remedy available with Bajaj Finance Limited) further steps for taking possession of the Secured Assets / Mortgage Property will be initiated as per provisions of Sec.13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above-mentioned properties. On which Bajaj Finance Limited has the charge.

Date 06.06.2025
Place : Tamilnadu

Sd/- Authorised Officer
Bajaj Finance Limited

POSSESSION NOTICE

DCB BANK

Whereas the undersigned being the Authorised Officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice under section 13(2) of the said Act, 2002, calling upon the borrowers/co- borrowers as mentioned in column no. 3 to repay the amount mentioned in the said Demand Notice within 60 days from the date of receipt of the said notice.

The borrowers and co-borrowers having failed to repay the amount as mentioned in column no. 6, notice is hereby given to them and the public in general that the undersigned has taken possessions of the property as described herein below in column no. 4 in exercise of powers conferred on him under section 13(4) of the said Act read with the Rule 8 of the said Rules.

SR. NO.	DETAILS OF THE LOAN ACCOUNT	DATE OF DEMAND NOTICE	DATE OF POSSESSION
1	DRHLCHE00442975 & DRBLCHE00523931	26-02-2025	**03-06-2025**
AMOUNT DEMANDED : Rs. 47,87,667/- (Rupee Forty Seven Lakhs Eighty Seven Thousand Six Hundred and Sixty Seven Only)			
DETAILS OF THE BORROWERS/ CO-BORROWERS: Mr. Ashokkumar M and **Mrs. Rekha Jayakumar** both are residing at No. 70B, Vaigai Street, Santhosh Nagar, Porur,Chennai - 600116 also at Flat No. S7, SF Plot No. 5, Ramakrishna Nagar, Kolapakkam, Chennai-600048			
DESCRIPTION OF SECURED ASSETS: Flat No.S7 on the Second Floor, Having a super built up area 839 Square Feet, (inclusive of common area) Together with 415 Square Feet. Undivided share of land out 3390 Square Feet, bearing plot No.5A, Situate at Ramakrishan Nagar, Kolapakkam, (layout Approval PPD/LO No.14/2000 by CMDA) Comprised in Survey No.1/2 as per patta Survey No.1/2C of Kolapakkam Village, Sriperumbudur Taluk, Kancheepuram District and bounded on the : North By: Plot No.4, South By : Plot No.6, East By: Land Belongs to Mr SundaramMudaliar, West By: 40 feet Road Admeasuring : East to West on the Northern Side: 83 feet 6 inches, Southern Side : 86 Feet 0 inches, North to South on the Eastern Side : 40 Feet 0 inches, Western Side: 40 Feet 0 inches. Situate within the Sub – Registration District of Pammal and Registration District of South Chennai			
2	HHOMCHE00040470	26-02-2025	**03-06-2025**
AMOUNT DEMANDED : Rs. 48,52,168/-(Rupees Forty Eight Lakhs Fifty Two Thousand One Hundred and Sixty Eight Only)			
DETAILS OF THE BORROWERS/ CO-BORROWERS: Mr. **Victorpaul** J and Mrs. **Aannal** V both are residing at Flat No. AF2, First Floor, Shri VariEnclave, A Block, No. 17C, Ambika Street, Velachery, Chennai-600042.			
DESCRIPTION OF SECURED ASSETS: Flat F2 in the First Floor having a plinth area of 700 Sq.ft. inclusive of common area in Block, RKN Apartments together with 320 Sq.ft undivided share of land measuring 9341 Sq.ft bearing Door No. 137, Ambika Street, Velacherry, Chennai – 600042 comprised in S.No. 147/1 part and S.No. 148, New Town S.no. 46, Block no. 37 of Velachery Village an Bounded on the : North By : Old S. No. 147/1, New T.S.No. 43 and 42, South By : Old S. No. 147/1 , New T.S.Nos. 47 , 49 and 50, East By : Old S. No. 147/1 Part, New T.S.Nos. 67 and 42, West By : Ambika Street , New T.S.No. 44, 45 and 47. Situate within the Sub – Registration District of vellacher and registration District of Chennai – South.			
3	DRBLCHE00407534	26-03-2025	**02-06-2025**
AMOUNT DEMANDED : Rs. 8,79,688/- (Rupees Eight Lakhs Seventy Nine Thousand Six Hundred and Eighty Eight Only)			
DETAILS OF THE BORROWERS/ CO-BORROWERS: M**r. Fathimanathan M , Mrs. Kirubai F** and **M/s. JR ENTERPRISES** all are residing at No 6/180 Venkateshwara Nagar, Plot No 36 Second Cross Street, Kovur Chennai – 600122.			
DESCRIPTION OF SECURED ASSETS: All that piece and parcel of property being land measuring an extent of 1000 Sq.ft together with building bearing Plot No 36, situated Old Door No 1/96E, New Door No. 6/180, Venkateswara Nagar, Kovur, Comprised in Survey no 69/1 of Kovur Village, Sriperumbudur Taluk, Kanchipuram District, and bounded on the : North By : Plot No 37 and 38, South By : Plot No 35, East By : 18 Feet Road and West By : Plot No 39. Within the registration District of Chennai South and Sub Registration District of Kundrathur.			

The borrowers in particular and the public in general are hereby cautioned not to deal with the aforesaid property and any dealing with the said property will be subject to the charge of the DCB Bank Ltd. for the amount mentioned therein and further interest and cost thereon.

Date : 03-06-2025
Place : Chennai

For DCB Bank Limited
Authorized Officer

GRIHUM

GRIHUM HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014 Branch Off Unit: 2nd Floor, Dks Towers, No.P/1/45/4, Theni -Cumbum Main Road, Opp.Tneb, Palanichettipatti Theni District, Theni, Tamilnadu-625531.

E-AUCTION - SALE NOTICE

Sale of secured immovable asset under SARFAESI Act

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagor (s)/Guarantor(s) that the below described immovable properties mortgaged to **Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlimited Company)** (hereinafter referred to as the "Secured Creditor" as per the Act) , the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act.
The Secured Assets will be sold on **"As is where is", "As is what is", and "Whatever there is" basis on 07/07/2025** through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: **https://www.bankeauctions.com**. For detailed T&Cs of sale, please refer to link provided in GHFL's/Secured Creditor's website i.e. **www.grihumhousing.com**

Sl. No.	Proposal No. Customer Name {A}	Demand Notice Date and Outstanding Amount {B}	Nature of Possession {C}	Description of Property {D}	Reserve Price {E}	EMD (10% of RP) {F}	EMD Submission date {G}	Incremental Bid {H}	Property Inspection Date & Time {I}	Date and time of Auction {J}	Known encumbrances/ Court cases if any {K}
1	**Loan No. HM0494H17100027 Kalaiselvi (Borrower) Jeyabalan Thangapandi (Co Borrower)**	**Notice date: 06/06/2024 Rs. 1097047/-** (Rupees Ten Lakh NinetySeven Thousand Fourty-Seven Only) payable **as on 06/06/2024** along with interest @17.25% p.a. till the realization.	**Physical**	All That Pice & Parcel Of S.No : 256/10, Ward-2, Indhra Colony, T.Owlapuram,Uthamapalayam Taluk, Theni District Adm. 1092.Sq.Ft. Petrol Bulk Near. Pin Code- 625530 **Bounded By:- East:-** Vacant Land, **West:-** Residential House & **North:-** Street, **South:-** Vellaiappan Chettiyar.	**Rs. 1622466/-** (Rupees Sixteen Lakh Twenty Two Thousand Four Hundred Sixty Six Only)	**Rs.162246.6 /-** (Rupees One Lakh Sixty Two Thousand Two Hundred Forty Six and Sixty Paise Only)	**30/06/2025 Before 5 PM**	**10,000/-**	**27/06/2025 (11AM – 4PM)**	**07/07/2025 (11 AM- 2PM)**	**NIL**
2	**Loan No. HF0494H21100213 SATISHKUMAR A (BORROWER) A NAGALAKSHMI (CO BORROWER)**	**Notice date: 07/08/2024 Rs. 2162564/-** (Rupees TwentyOne Lakh SixtyTwo Thousand Five Hundred SixtyFour Only) payable **as on 07/08/2024** along with interest @15.50% p.a. till the realization.	**Physical**	Theni District, Periyakulam Registration District, Theni Sro, Allinagaram Village, Theni Allinagaram Municipality, In Ward No.32, Solaimalai Ayyanar Kovil Street, In House Site Ayan Survey No.397 For The Extent Of 72 Cents Of Land Divided Into House Site Plots Within The House Site Plots In Plot No.21 For The Extent Of 1610 Sq.Feet Within The House Site Property Some Extent Of The Property For Common Pathway, Remaining The Applicant Is Having Title For The Extent Of 739.0625 Sq.Feot (East West: 21.5 Feet South North Eastern Side 34.25 Feet, Western Side 34.5 Feet) Of House Site Property, Within The Extent The Applicant Construct Rcc House Building In It In Door No.1728/16, With E.B. Connection, With Usual Pathway Rights And With All Its Amenities. Particularly Mentioned In Sale Deed Executed. And **Boundaries Of The Plot:- Towards East:-** South-North Common Lane, House Site In Plot No.24 **Towards West:-** Property Belonged To Hemalatha And South North Cominon Wall **Towards North:- South-** North 6 Feet Wide East-West Common Pathway **Towards South:-** South North 16 Feet Wide East West Gommon Pathway	**Rs. 2767387/-** (Rupees Twenty Seven Lakh Sixty Seven Thousand Three Hundred Eighty Seven Only)	**Rs. 276738.7 /-** (Rupees Two Lakh Seventy Six Thousand Seven Hundred Thirty Eight and Seventy Paise Only)	**30/06/2025 Before 5 PM**	**10,000/-**	**27/06/2025 (11AM – 4PM)**	**07/07/2025 (11 AM- 2PM)**	**NIL**
3	**Loan No. HL0059710000000502 5512 RASHETH B (BORROWER) SHEREEPA BEEVI R (CO BORROWER)**	**Notice date: 10/03/2025 Rs. 856093/-** (Rupees Eight Lakh FiftySix Thousand NinetyThree Only) payable as on 10/03/2025 along with interest @14.60% p.a. till the realization.	**Physical**	Tiruchi District & Registration District, Manachanallur Taluk, Manachanallur Sub Registrar Office, No. 23, Kalpalaiyam Village, Ayan Punjai Survey No. 58/3 Hec 0.10.5 Ares Or 26 Cents Of Property Divided Into Housing Plots As "Thiruvalluvar Nagar", Plot No. 2 1200 Sq Ft Of Property - With The Following, Four Boundaries North- Of Plot No. 3, **South -**Of Plot No. 1, **East -**Of Property Bearing Survey No. 58/2, **West** -Of 15 Ft Wide **North** South Layout Road.	**Rs. 10,50,000/-** (Rupees Ten Lakh Fifty Thousand Only)	**Rs. 1,05,000/-** (Rupees One Lakh Five Thousand Only Only)	**30/06/2025 Before 5 PM**	**10,000/-**	**27/06/2025 (11AM – 4PM)**	**07/07/2025 (11 AM- 2PM)**	**NIL**

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/itself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder.
The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider) C1 India PVT LTD. Address- Plot No-68 3rd floor Gurgaon Haryana-122003. Helpline Number- 7291981124,25,26 Support Email id – Support@bankeauctions.com. **Contact Person –Dharni P, Email id- dharani.p@c1india.com Contact No- 9948182222.**Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of by way of NEFT/RTGS /DD in the account of "Grihum Housing Finance Ltd", Bank-ICICI BANK LTD. Account No-000651000460 and IFSC Code- ICIC0000006, 20, R. N. Mukherjee Road- Kolkata-700001 drawn on any nationalized or scheduled Bank **on or before 30/06/2025** and register their name at https://www.bankeauctions.com and get user ID and password free of cost and get training on e-Auction from the service provider. After their Registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at **Address- 2nd Floor, Dks Towers, No.P/1/45/4, Theni -Cumbum Main Road, Opp.Tneb, Palanichettipatti Theni District, Theni, Tamilnadu-625531. Mobile no. +91 9597907666 e-mail ID baskaran.soundarrajan@grihumhousing.com.**
For further details on terms and conditions please visit https://www.bankeauctions.com & www.grihumhousing.com to take part in e-auction.

This notice should also be considered as 30 days' notice to Borrower / Co-Borrower/ Mortgagor (s)/Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002

Date: 06.06.2025 Place: TAMILNADU **Sd/- Authorised Officer, Grihum Housing Finance Limited (Formerly Known as Poonawalla Housing finance Ltd)**

E-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002

Sale of Immovable Property
Under Rule 9(1) of Security Interest (Enforcement) Rules, 2002

DCB BANK

Public E Auction Notice for sale of Immovable Assets Charged to the DCB BANK under the Securitisationand Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and to the borrower, co-borrowers and the guarantors in particular, by the Authorized Officer, that the below mentioned property is mortgaged to DCB BANK LTD. The Authorized Officer of the Bank has taken the Symbolic & Physical possession under the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.The property will be sold by E-auction as mentioned below for recovery of the below mentioned dues and further interest, charges and cost etc. as per the details set out in the table:–

The property will be sold "as is where is","as is what is" and "whatever there is" condition.

1. Name and Details of the Borrower : Mr Praveen Kumar V, Mr Viswanathan N, Mrs Vijaya Samundeeswari (Loan No. DRHLTRI00466934, DRHLTRI00488847 & DRHLTRI00493833) all are residing at No.82, Agraharam, Manakkal, Lalgudi Trichy -621601 also at Door No 82/86, Old S.F No.55/1, New New S.F No 219/30, UDR No.66/1, Manakkal West Village & Panchayat, Lalgudi Taluk, Tiruchirappalli District - 621601 also at Old Door no: 56, New Door No.86, Old S.F No.55/1, New New S.F No 66/1, U.D.R.No: 216/12, Ward No.03, Garudavasthu Agraharam, Manakkal West Village & Panchayat, Lalgudi Taluk, Tiruchirappalli District - 621601.					
Details of the immovable property to be sold: Trichy District, Ariyalur Registration District, Lalguditaluk, Manakkal Village the property comprised in Natham Survey No.55/1 an extent of Acre 13.50 Cents out of which 3554 ¾ Sq.ft., is situated within the following four boundaries:- East of :Keela Agraharam Street, West of : Mani Iyyer Pathway, South of : House belongs to Pethusamy, North of : House belongs to Pappammal, East west measurement : North 36.4 Mt., Equivalent to 120 Feet, South of 36.8 Mt., Equivalent to 121 Feet, North South Measurement: East 9 Mt., equivalent to 29½ Feet, West 9 Mt., equivalent to 29½ Feet, Totally an extent of : 3554¾ Sq.ft. This property now situated in Survey No.66/1 an extent of 0.46.0 Ares Natham New Survey No.219/30. Mangalore Tiles 450 Sq.ft. EB.215.007-1213..					
Details of the Secured Debt as on 05-06-2025	Reserve Price	Earnest Money Deposit	Date and Time of E Auction	Date & Time of Inspection	Type of Possession
Rs.1,26,53,693	**Rs.43,00,000**	**Rs.4,30,000**	**From 11.30 on 24th June 2025**	09th June 2025 11.00 am to 4.00 pm	Symbolic
2. Name and Details of the Borrower : Mr Praveen Kumar V, Mr Viswanathan N, Mrs Vijaya Samundeeswari (Loan No. DRHLTRI00466934, DRHLTRI00488847 & DRHLTRI00493833) all are residing at No.82, Agraharam, Manakkal, Lalgudi Trichy -621601 also at Door No 82/86, Old S.F No.55/1, New New S.F No 219/30, UDR No.66/1, Manakkal West Village & Panchayat, Lalgudi Taluk, Tiruchirappalli District - 621601 also at Old Door no: 56, New Door No.86, Old S.F No.55/1, New New S.F No 66/1, U.D.R.No: 216/12, Ward No.03, Garudavasthu Agraharam, Manakkal West Village & Panchayat, Lalgudi Taluk, Tiruchirappalli District - 621601.					
Details of the immovable property to be sold: Trichy District, Ariyalur Registration District, Lalgudi Taluk, Manakkal Village the property Comprised in Natham Survey No.55/1 an extent of Acre 13.50 Cents out of which 61 Sq.Mt., together with Madra Terraced in Door No.3/93, Well, 8 Electric Service connection, E.B.S.C.No.215-007-92, is situated within the following four boundaries: UDR Sf 66/1. East of :Keela Street Agraharam and Street, West of : Mani IyyerVaaiyarahKalam Pathway, South of : House belongs to Ayyasamy, North of: Plot belongs to Kailasa Sasthiriga, East West measurement: North 120 Feet South 120 Feet, North South Measurement : East 26 Feet West 26 feet. Totally an extent of :61 Sq.mt., Natham New Survey No: 216/19.00304 Sq.mt					
Rs.1,26,53,693	**Rs.12,60,000**	**Rs.1,26,000**	**From 11.30 on 24th June 2025**	09th June 2025 11.00 am to 4.00 pm	Symbolic

Date and time of submission of EMD is on or before **23rd June 2025 before 5 pm** with request letter of participation KYC, Pan Card, Proof of EMD at email id **silambarasan.s1@dcbbank.com - 9884695545**
The intending purchasers/bidders are required to deposit EMD amount through Demand Draft/Pay order in the name of DCB Bank LTD.

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER:

1. E-Auction is being held on "as is where is " and "whatever there is Basis" and will be conducted "On Line". The auction will be conducted through the Bank's approved service provider M/s Shriram Automall India Limited (Contact No…….) at their web portal https://www.eauctions.samil.in E-auction tender document containing online e-auction bid form, Declaration, General Terms and Conditions of online auction sale are available in https://www.eauctions.samil.in.
2. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the property/ies. However, the intending bidders should make their own independent inquiries regarding the encumbrance, tile of the property/ies put on auction and claims/ rights / dues/ affecting the property, prior to submitting their bid. The e- Auction advertisement does not constitute and will be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether know or unknown to the Bank. The authorized Officer/ Secured creditor shall not be responsible in any way for any third party claims/right/dues.
3. The EMD is refundable without any interest if the bid is not successful. The undersigned reserve the rights to accept or reject any or all the offers or adjourned / postpone the sale without assigning any reason thereof. If the offer is accepted, the purchaser will have to deposit 25% (less EMD Amount) of the sale price immediately on the auction day and if the purchaser fails to deposit the same, the amount deposited towards earnest money shall be forfeited and the property shall forthwith be sold again. The balance amount of purchase price shall be payable on or before the 15th day of confirmation of sale and in default of payment within the stipulated period, the deposit towards earnest money will be forfeited and property will be re-sold. Any other statutory dues/ taxes/ stamp duty/ registration fee/ transfer fee have to be borne by the buyer separately.
4. The sale shall be subject to rules/ conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
5. Bidders are advised to check detailed terms and conditions of auction sale before submitting their bids refer to the link https://www.dcbbank.com/cms/showpage/page/customer-corner.

Date : 05-06-2025
Place : Trichy

For **DCB Bank Limited**
Authorized Officer

Asian Energy Services

ASIAN ENERGY SERVICES LIMITED

CIN: L23200MH1992PLC318353
Regd Office: 3B, 3rd Floor, Omkar Esquare, Chunabhatti Signal,
Eastern Express Highway, Sion (East), Mumbai – 400 022, Maharashtra, India
Tel. No.: 022-42441100 **E-mail:** secretarial@asianenergy.com • **Website:** www.asianenergy.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to the provisions of section 108, 110 of the Companies Act, 2013 ("the Act") read with Rules 20 & 22 of the Companies (Management and Administration) Rules, 2014, (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) and other applicable provisions of the Act and the Rules including General Circulars issued by the Ministry of Corporate Affairs ('MCA') for holding general meetings/conducting postal ballot process through e-voting including General circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs ('MCA Circulars'), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the Postal Ballot Notice along with the Explanatory Statement has been sent electronically on Thursday, June 05, 2025, to all the members whose email ids are registered with the Company/Registrar/ Depository Participants as on Friday, May 30, 2025 (Cut-off Date), for seeking approval of the members of the Company by voting through electronic means only ('e-voting') on the following matters:

1. To approve the payment of remuneration to Independent Directors of the Company, in accordance with Companies Act, 2013 and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 - **Ordinary Resolution**.
2. To approve the payment of remuneration to Dr. Kapil Garg, in his capacity as Managing Director of the Company in excess of limits prescribed under of Regulation 17(6)(e) (i) of SEBI (Listing Obligations Disclosure Requirements) Regulations, 2015 - **Special Resolution**.
3. To approve material related party transaction for borrowings of upto Rs. 100 Crores from Oilmax Energy Private Limited, Holding Company - **Ordinary Resolution**.
4. To approve material related party transaction of the Company with Oilmax Energy Private Limited for Tiphuk Block, located in the state of Assam - **Ordinary Resolution**.
5. To approve material related party transaction of the Company with Oilmax Energy Private Limited for Duarmara Block, located in the state of Assam - **Ordinary Resolution**.
6. To approve material related party transaction with Oilmax Energy Private Limited for silica sand extraction in Chaptari-Pujeli, Tehsil Purola, Uttarkashi District in the state of Uttarakhand - **Ordinary Resolution**.
7. Approval of Asian Energy Services Limited - Employee Stock Option Plan 2025 ("AESL ESOP 2025") - **Special Resolution**.
8. Approval for extension of Asian Energy Services Limited - Employee Stock Option Plan 2025("AESL ESOP 2025") to the employees of group company including existing and future subsidiary company(ies), of associate company and of holding company, whether in India or outside India - **Special Resolution**.
9. Approval for grant of stock options equal to or exceeding 1% of issued share capital to identified employees of the Company during any one year - **Special Resolution**.
10. Approval for grant of stock options equal to or exceeding 1% of issued share capital to identified employees of the existing and future holding, subsidiary(ies), and associate companies of the Company during any one year - **Special Resolution**.
11. Appointment of Mr. Parikshit Datta (DIN: 06377749) as a Non-Executive Non-Independent Director of the Company - **Ordinary Resolution**.

The detailed explanatory statement under section 102 of the Act setting out all material facts concerning the resolutions, forms part of Notice.

The Company has completed the process of sending Postal Ballot Notice electronically on **June 05, 2025**.

Notice of Postal Ballot will also be available on the website of the Company at **www.asianenergy.com** and on the websites of the Stock Exchanges viz. **www.bseindia.com** and **www.nseindia.com** and on the website of National Securities Depository Limited ("NSDL") at **https://www.evoting.nsdl.com**.

The Company has engaged the services of National Securities Depository Limited ("NSDL") for providing E-voting facility to all its Members.

Mr. Hemanshu Kapadia, Practicing Company Secretary (Membership No. FCS - 3477 & C.P. No. 2285) of M/s. Hemanshu Kapadia & Associates, Practicing Company Secretaries or failing him Mrs. Pooja Jain, Practicing Company Secretary (Membership No. FCS 8160 & C.P. No. 9136) of VPP & Associates, Practicing Company Secretaries, has been appointed as Scrutinizer for the Postal Ballot process including e-voting facility.

Members of the Company are hereby informed and requested to note the following:

a. The Members holding shares as on the cut-off date and have not received the Notice of Postal Ballot, may write to secretarial@asianenergy.com and obtain the same.

b. Members whose names are recorded in the Register of members/ beneficial owners as on the cut-off date will be entitled to vote electronically on the resolution set out in the Postal Ballot Notice. The detailed procedure/ instructions on the process of e-voting are specified in the Notice. A person who is not a member as on the Cut-off Date should treat this notice for information purpose only.

c. The remote e- voting facility will be available during the following voting period:

Voting starts on	Voting ends on
Friday, June 06, 2025 at 9:00 A.M. (IST)	Saturday, July 05, 2025 at 5:00 P.M. (IST)

The e-voting module shall be disabled thereafter. Once the vote on a resolution is cast by the Members, no change will be allowed subsequently.

d. The Members of the Company holding shares in physical/demat form and who have not registered/updated their email addresses with the Company / Registrar & Transfer Agents/ Depository Participants are requested to send the relevant information at the earliest via email to **secretarial@asianenergy.com** or **rnt.helpdesk@linkintime.co.in** in order to register/update their email addresses.

e. The result of the Postal Ballot will be announced on or before Tuesday, July 08, 2025. The results along with scrutinizer report shall be displayed at the Registered Office of the Company and on the website of the company at **www.asianenergy.com** and on the website of NSDL at **www.evotingnsdl.com** besides being intimated to BSE Limited and National Stock Exchange of India Limited.

f. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Mr. Amit Vishal - Assistant Vice President – NSDL or Ms. Pallavi Mhatre, Senior Manager – NSDL at **evoting@nsdl.co.in**.

For Asian Energy Services Limited
Sd/-
Ms. Shweta Jain
Company Secretary & Compliance Officer
Membership No.: 23368

Place: Mumbai
Date: June 06, 2024

Government of India

CBC 17101/13/0016/2526

Viksit Bharat ka Amrit Kaal
Seva, Sushasan, Garib Kalyan ke
11 SAAL

திறன்மிக்க இளைஞர்கள், வளமிக்க இந்தியா

பிரதமரின் திறன் மேம்பாட்டுத் திட்டத்தின் கீழ் புதுயுக திறன்களுடன் 1.6+ கோடி இளைஞர்கள் அதிகாரம் அளிக்கப்பட்டுள்ளனர்

ரூ.1,538 கோடியில்

டிரைவர் இல்லாத 32 மெட்ரோ ரெயில்களை தயாரிக்க ஒப்பந்தம்

சென்னை, ஜூன்.6-
ரூ.1,538 கோடியில் டிரைவர் இல்லாமல் இயக்கப்படும் 32 மெட்ரோ ரெயில்களை தயாரிக்க மெட்ரோ ரெயில் நிறுவனம் தனியார் நிறுவனத்துடன் ஒப்பந்தம் செய்துள்ளது.

ஒப்பந்தம்

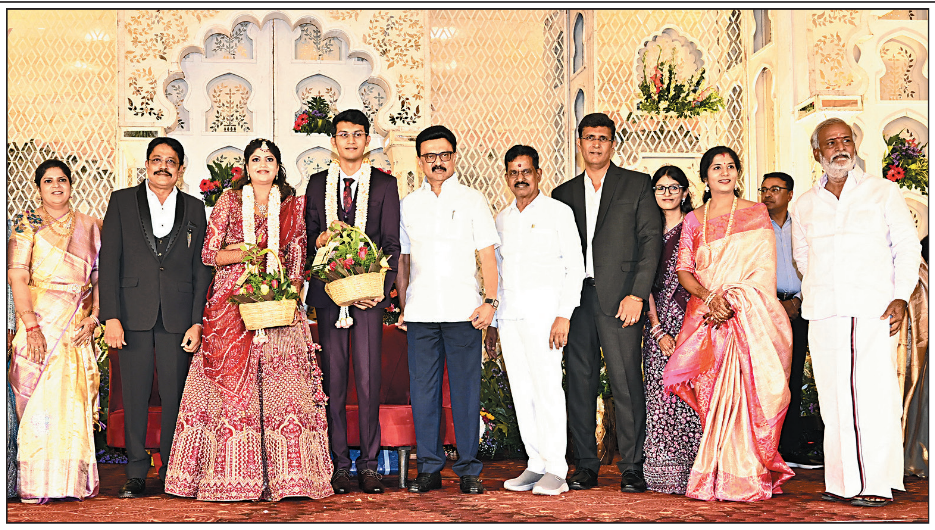
சென்னை மெட்ரோ ரெயில் நிறுவனம் 2-ம் கட்ட திட்டத்தில் டிரைவர் இல்லாமல் இயக்கப்படும் 3 ரெயில் பெட்டிகளை கொண்ட 32 மெட்ரோ ரெயில்களை தயாரிப்பதற்கான ஒப்பந்தம் அல்ஸ்டோம் டிரான்ஸ்போர்ட் இந்தியா நிறுவனத்துக்கு ரூ.1,538.35 கோடி மதிப்பில் வழங்கப்பட்டுள்ளது. இதற்கான ஏற்பு கடிதம் கடந்த ஏப்ரல் மாதம் 28-ந்தேதியன்று அல்ஸ்டோம் டிரான்ஸ்போர்ட் இந்தியா நிறுவனத்திற்கு வழங்கப்பட்டது.

சென்னை மெட்ரோ ரெயில் நிறுவனத்தின் சார்பாக இயக்குனர் மனோஜ் கோயல் (அமைப்புகள் மற்றும் இயக்கம்) மற்றும் அல்ஸ்டோம் டிரான்ஸ்போர்ட் இந்தியா நிறுவனத்தின் இயக்குனர் பராக் நந்தலால் கோஹெல் ஆகியோர் இந்த ஒப்பந்தத்தில் கையெழுத்திட்டனர். இந்த நிகழ்ச்சியில், சென்னை மெட்ரோ ரெயில் நிறுவனத்தின் தலைமை பொதுமேலாளர் (சமிக்ஞை மற்றும் தொலைத்தொடர்பு) ஏ.ஆர்.ராஜேந்திரன், இணை பொதுமேலாளர் பி.தியாகராஜன் மற்றும் உயர் அதிகாரிகள் மற்றும் பணியாளர்கள் உடனிருந்தனர்.

எப்போது வரும்?

இந்த ஒப்பந்தத்தில் வடிவமைப்பு, உற்பத்தி, வழங்கல், சோதனை, ஆணையிடுதல், பணியாளர்களுக்கான பயிற்சி, மெட்ரோ ரெயில் மற்றும் பணிமனை எந்திரங்களுக்கு 15 ஆண்டுகள் முழுமையான பராமரிப்பு உள்ளிட்ட டிரைவர் இல்லாத மெட்ரோ ரெயில்களை வழங்குதல் போன்றவை உள்ளடங்கும். இந்த ஒப்பந்தத்தின் கீழ், முதல் மெட்ரோ ரெயில் 2027-ம் ஆண்டு சென்னை மெட்ரோ ரெயில் நிறுவனத்திடம் ஒப்படைக்கப்படும். அதைத்தொடர்ந்து 14 மாதங்களுக்கு கடுமையான பாதைகள் மற்றும் டிரைவர் இல்லாத ரெயில் இயக்கத்திற்கான சோதனைகள் நடத்தப்படும்.

இதில் பிற அமைப்புகளுடன் ஒருங்கிணைப்பு சோதனை மற்றும் சேவை சோதனைகள் அடங்கும். அதன்பின் மீதமுள்ள அனைத்து மெட்ரோ ரெயில்களும் செப்டம்பர் 2027 முதல் மே மாதம் 2028 வரை ஒவ்வொரு கட்டமாக சென்னை மெட்ரோ ரெயில் நிறுவனத்திடம் ஒப்படைக்கப்படும். அல்ஸ்டோம் டிரான்ஸ்போர்ட் இந்தியா நிறுவனத்திற்கு வழங்கப்பட்ட ஒப்பந்தம் 2-ம் கட்ட திட்டத்திற்கான டிரைவர் இல்லாமல் இயக்கப்படும் மெட்ரோ ரெயில்களை கொள்முதல் செய்வதற்கான 3-வது மற்றும் இறுதி ஒப்பந்தமாகும். முதல் 2 ஒப்பந்தங்கள் முன்பே வழங்கப்பட்டுள்ளது.



சினிமா தயாரிப்பாளர் கலைப்புலி தாணு பேரன் திருமணம்

முதல்-அமைச்சர் மு.க.ஸ்டாலின் வாழ்த்து

சென்னை, ஜூன்.6-
தமிழ் சினிமாவின் முன்னணி தயாரிப்பாளர் கலைப்புலி எஸ்.தாணு பேரனும், நடராஜ் - கவி ஆகியோரின் மகனுமான ஏ.என்.ஆதித்யனுக்கும், வேலூர் பாலாஜி - ஜானகி தம்பதியின் மகள் டாக்டர் பிரித்திகாவுக்கும், சென்னை எழும்பூரில் உள்ள ராணி மெய்யம்மை மண்டபத்தில் நேற்று திருமணம் நடந்தது.

இதில் தமிழக பா.ஜனதா தலைவர் நயினார் நாகேந்திரன், தினமலர் வெளியீட்டாளர் எல்.ஆதிமூலம், நடிகர்கள் டி.ராஜேந்தர், பிரபு, ராம்குமார், துஷ்யந்த், இளவரசு, நந்தகுமார், தயாரிப்பாளர்கள் ஷோபா சந்திரசேகர், ராதாகிருஷ்ணன், கதிரேசன், கல்பாத்தி அகோரம், அன்புசெழியன், ரவி கொட்டரக்கரா, கட்ரகட்ட பிரசாத், கிருஷ்ணாரெட்டி, கே.சண்முகம், அபிராமி ராமநாதன், சகாதேவன் உள்பட ஏராளமானோர் கலந்துகொண்டு மணமக்களை வாழ்த்தினார். மாலையில் நடந்த திருமண வரவேற்பு நிகழ்ச்சியில் முதல்-அமைச்சர் மு.க.ஸ்டாலின் கலந்துகொண்டு மணமக்களுக்கு பசுமை மரக்கன்று கூடை வழங்கி வாழ்த்து தெரிவித்தார். அவருடன் அமைச்சர் சேகர்பாபு உள்ளிட்டோரும் வாழ்த்து தெரிவித்தனர்.

துணை முதல்-அமைச்சர் உதயநிதி ஸ்டாலின், பா.ம.க. தலைவர் டாக்டர் அன்புமணி ராமதாஸ், த.மா.கா. தலைவர் ஜி.கே.வாசன், நாம் தமிழர் கட்சி தலைமை ஒருங்கிணைப்பாளர் சீமான், 'தினத்தந்தி' குழும தலைவர் சி.பாலசுப்பிரமணியன் ஆதித்தன், தொழிலதிபர் நல்லி குப்புசாமி, நடிகர்கள் ரஜினிகாந்த், கமல்ஹாசன், சரத்குமார், நாசர், பிரசாந்த், சூர்யா, பிரபுதேவா, எஸ்.ஜே.சூர்யா, சிபிராஜ், நடிகைகள் மீனா, ரம்பா, இந்துஜா, இயக்குனர்கள் கே.எஸ்.ரவிக்குமார், கஸ்தூரி ராஜா, தியாகராஜன், வெற்றிமாறன், நாக் ஸ்டூடியோ கல்யாணம் உள்பட பலரும் கலந்துகொண்டு மணமக்களை வாழ்த்தினார்கள்.

முதல்-அமைச்சர் மு.க.ஸ்டாலின் தலைமையில்

தி.மு.க. மாவட்ட செயலாளர்கள் ஆலோசனை கூட்டம்

காணொலி வாயிலாக நாளை நடக்கிறது

சென்னை, ஜூன்.6-
சட்டசபை தேர்தலை எதிர்கொள்ள ஆளும் கட்சியான தி.மு.க. தயாராகி வருகிறது. தொடர்ந்து ஆட்சியை தக்க வைக்கும் வகையில் தேர்தல் வியூகத்தை தி.மு.க. அமைக்க உள்ளது. அந்த வகையில் தி.மு.க.-காங்கிரஸ் கூட்டணியில் புதிய கட்சிகளை சேர்க்கும் முயற்சிகளும் மேற்கொள்ளப்பட்டு வருகிறது. மாவட்ட அளவில் கட்சி வளர்ச்சி பணியை தீவிரப்படுத்தி, அதிக அளவிலான இளைஞர்களை தி.மு.க.வுக்கு சேர்ப்பதற்கான பணிகளை கட்சி தலைமை முடுக்கி விட்டுள்ளது.

234 தொகுதிகளிலும் தி.மு.க. அரசின் 4 ஆண்டு சாதனைகளை மக்களிடம் எடுத்து செல்லவும், சட்டசபை தேர்தலுக்கான தேர்தல் அறிக்கை தயாரிப்பு பணிகள் தொடர்பாகவும், புதிய உறுப்பினர்கள் சேர்க்கை தொடர்பாகவும் ஆலோசிக்க தி.மு.க. முடிவு செய்துள்ளது.

நாளை (சனிக்கிழமை) காணொலி வாயிலாக நிர்வாகிகள் ஆலோசனை கூட்டத்திற்கு தி.மு.க. ஏற்பாடு செய்துள்ளது. இந்த கூட்டத்தில் பங்கேற்க மாவட்ட செயலாளர்கள், தொகுதி பார்வையாளர்களுக்கு அழைப்பு விடுக்கப்பட்டுள்ளது.

இது தொடர்பாக தி.மு.க. பொதுச்செயலாளர் துரைமுருகன் வெளியிட்டுள்ள அறிவிப்பில் கூறியிருப்பதாவது:-

தி.மு.க. தலைவரும், முதல்-அமைச்சருமான மு.க.ஸ்டாலின் தலைமையில் மாவட்ட செயலாளர்கள், நாடாளுமன்ற, சட்டமன்ற உறுப்பினர்கள், தொகுதி பார்வையாளர்கள் ஆலோசனை கூட்டம் 7-ந்தேதி (நாளை) காலை 10.30 மணிக்கு காணொலி காட்சி வாயிலாக நடக்கிறது.

கூட்டத்தில் நிர்வாகிகள் தவறாமல் காணொலி வாயிலாக பங்கேற்க வேண்டும்.

இவ்வாறு அவர் கூறியுள்ளார்.

ONLY FOR 2 DAYS | 7th & 8th JUNE 2025
RAMBO CIRCUS
DAILY 2 SHOWS
4:30pm & 7:30pm
USE CODE 20RAMBO
USE THIS CODE TO GET DISCOUNT ON FRONT ROW
BOOK YOUR TICKETS NOW
book my show | 8306430643
சர் முத்தா வெங்கட சுப்பா ராவ் கான்சர்ட் ஹால் (லேடி ஆண்டாள் ஸ்கூல்) ஹாரிங்டன் ரோடு, சேத்துப்பட்டு

முதன் முறையாக

இந்தியாவில் ரபேல் விமான பாகங்கள் தயாரிக்க ஒப்பந்தம் கையெழுத்தானது

புதுடெல்லி, ஜூன்.6-
ரபேல் போர் விமான பாகங்களை இந்தியாவில் தயாரிக்க ஒப்பந்தம் கையெழுத்தாகி உள்ளது.

ரபேல் விமானங்கள்

விமானங்களில் உலக அளவில் பிரபலமான 'பிராண்டு' ரபேல் விமானங்கள் ஆகும். பிரான்ஸ் நாட்டின் டசால்ட் நிறுவனம் இதனை தயாரிக்கிறது. இதன் தயாரிப்பில் போர் விமானங்களும், சிவில் விமானங்களும் வருகின்றன. இந்தியா உள்பட பல்வேறு நாடுகள் ரபேல் போர் விமானங்களை வாங்கியுள்ளன.

இந்த விமானங்கள் இதுவரை பிரான்ஸ் நாட்டில் மட்டுமே தயாரிக்கப்பட்டு வந்தது. முதல் முறையாக பிரான்சுக்கு வெளியே அதனை தயாரிப்பதற்கான உரிமத்தை இந்திய நிறுவனம் பெற்றுள்ளது. இதன்படி இந்தியாவில் அது தயாரிக்கப்பட உள்ளது. முழு விமானமும் இந்தியாவில் தயாரிக்கப்படாது. விமானத்தின் உடல்பாகம் மட்டும் இங்கே தயாரிக்கப்படும்.

ஒப்பந்தம் கையெழுத்து

இதற்காக டசால்ட் ஏவியேஷன் நிறுவனமும், டாடா அட்வான்ஸ்டு சிஸ்டம்ஸ் நிறுவனமும் ஒப்பந்தம் செய்துள்ளன. உற்பத்தி பரிமாற்றம் தொடர்பான 4 ஒப்பந்தங்களில் அவை கையெழுத்திட்டுள்ளன. அதாவது விமானத்தின் கூம்பு வடிவ முன்பகுதி, மையப்பகுதி, பின்புற பகுதி மற்றும் பின்புற பக்கவாட்டு பகுதி ஆகியவற்றுக்காக 4 ஒப்பந்தங்கள் செய்யப்பட்டு உள்ளன. மொத்தத்தில் விமானத்தின் கூண்டு பகுதி இந்தியாவில் தயாரிக்கப்பட உள்ளது. இந்தியாவில் தயாரிக்கப்படும் விமான உடல் பாகங்களின் முதல் பகுதி 2028-ம் ஆண்டு வெளியாகும் என எதிர்பார்க்கப்படுகிறது. தொடர்ந்து மாதம் 2 உடல்பகுதிகள் உற்பத்தி செய்யப்படும் என கூறப்படுகிறது.

ரபேல் விமானங்கள் பிரான்சுக்கு வெளியே இந்தியாவில் முதல்முறையாக தயாரிக்கப்பட இருப்பது இந்தியாவுக்கு பெருமை சேர்க்கும் விஷயமாக அமைந்திருக்கிறது. இந்திய அரசின் 'மேக் இன் இந்தியா' மற்றும் ஆத்ம நிர்பார் முயற்சிகளுக்கு டசால்ட் ஏவியேஷன் நிறுவனம் உறுதுணை புரிந்துள்ளது.

பவுனுக்கு ரூ.320 உயர்வு:

தங்கம் விலை மீண்டும் ரூ.73 ஆயிரத்தை தாண்டியது

சென்னை, ஜூன்.6-
தங்கம் விலை கடந்த ஏப்ரல் மாதம் வரை 'கிடுகிடு'வென உயர்ந்து வந்தது. கடந்த ஏப்ரல் 22-ந்தேதி ஒரு பவுன் ரூ.74 ஆயிரத்து 320-க்கு விற்பனை ஆனது. இதுவரை இல்லாத உச்சமாக இது பார்க்கப்பட்டது. அதன் பின்னர் விலை குறையத் தொடங்கியது. கடந்த மாதம் 15-ந்தேதி ஒரு பவுன் ரூ.68 ஆயிரத்து 880 என்ற நிலைக்கு சரிந்தது.

இதனையடுத்து கொஞ்சம் கொஞ்சமாக தங்கம் விலை மீண்டும் உயரத் தொடங்கியது. கடந்த மாதம் 19-ந்தேதி ஒரு பவுன் ரூ.70 ஆயிரம், 21-ந்தேதி ரூ.71 ஆயிரம், கடந்த 2-ந்தேதி ரூ.72 ஆயிரம் என படிப்படியாக அதிகரித்தது.

நேற்று முன்தினம் ஒரு கிராம் ரூ.9 ஆயிரத்து 90-க்கும், ஒரு பவுன் ரூ.72 ஆயிரத்து 720-க்கும் விற்பனை ஆனது.

நேற்று மாலை நேர நிலவரப்படி தங்கத்தின் விலை கிராமுக்கு ரூ.40-ம், பவுனுக்கு ரூ.320-ம் உயர்ந்து, ஒரு கிராம் ரூ.9 ஆயிரத்து 130-க்கும், ஒரு பவுன் ரூ.73 ஆயிரத்து 40-க்கும் விற்பனை செய்யப்பட்டது. இதன் மூலம் கடந்த 25 நாட்களுக்கு பிறகு தங்கம் விலை மீண்டும் ரூ.73 ஆயிரத்தை தாண்டியுள்ளது குறிப்பிடத்தக்கது.

வெள்ளி விலையை பொறுத்தவரையில் நேற்று எந்த மாற்றமும் இல்லாமல், ஒரு கிராம் ரூ.114-க்கும், ஒரு கிலோ ரூ.1 லட்சத்து 14 ஆயிரத்துக்கும் விற்பனை ஆனது.

பிள்ளையார்பட்டி கோவிலில்

நடிகர் ரவிமோகன், கெனிஷா சாமி தரிசனம்

காரைக்குடி, ஜூன்.6-
பிரபல நடிகர் ரவிமோகன் தனது மனைவி ஆர்த்தியுடன் ஏற்பட்ட கருத்து வேறுபாடு காரணமாக விவாகரத்து கேட்டு பிரிந்து வாழ்ந்து வருகிறார். தற்போது அவர் பாடகி கெனிஷாவுடன் சேர்ந்து பல்வேறு பகுதிகளுக்கு சென்று வருகிறார். இந்நிலையில் 2 நாட்களுக்கு முன்பு சிவகங்கை மாவட்டத்திற்கு வந்த நடிகர் ரவிமோகன் மற்றும் கெனிஷா பல்வேறு பகுதிகளில் உள்ள கோவில்களுக்கு சென்று சாமி தரிசனம் செய்தனர். அந்த வகையில் பிள்ளையார்பட்டி கற்பக விநாயகர் கோவிலுக்கு சென்ற அவர்கள் அர்ச்சனை செய்து வழிபட்டனர். தொடர்ந்து குன்றக்குடி சண்முகநாதபெருமான் கோவிலுக்கு சென்று தரிசனம் செய்தனர். பின்னர் காரைக்குடியில் உள்ள கொப்புடையம்மன் கோவிலுக்கு வந்து அம்மனை வழிபட்டு சென்றனர்.

பாலியல் சம்பவத்தில் தங்களை தொடர்புபடுத்தி செய்தி வெளியீடு:

பொள்ளாச்சி ஜெயராமன் தொடர்ந்த வழக்கிற்கு பதில் அளிக்க வேண்டும்

யூடியூப் சேனல்களுக்கு ஐகோர்ட்டு உத்தரவு

சென்னை, ஜூன்.6-
அ.தி.மு.க., ஆட்சிக்காலத்தில் 2019-ம் ஆண்டு பொள்ளாச்சியில் டாக்டர், ஆசிரியை, கல்லூரி மாணவிகள் என்று ஏராளமான இளம்பெண்களை காதல் வலைவீசி தனிமையில் அழைத்துச் சென்று ஒரு கும்பல் பாலியல் வன்கொடுமை செய்தது. இதை வீடியோவாக எடுத்து வைத்து அந்த பெண்களிடம் பணத்தையும் பறித்தது. இதுகுறித்து தொடரப்பட்ட வழக்கில், திருநாவுக்கரசு உள்பட 9 பேருக்கு சாகும் வரை ஆயுள் தண்டனை விதித்து கோவை மகளிர் கோர்ட்டு கடந்த மாதம் தீர்ப்பு அளித்தது.

இதையடுத்து, நக்கீரன் டி.வி., அறன்செய், ஜீவா டுடே உள்ளிட்ட 8 யூடியூப் சேனல்கள் பொள்ளாச்சி பாலியல் சம்பவத்தில் அ.தி.மு.க.,வைச் சேர்ந்த முன்னாள் துணை சபாநாயகர் பொள்ளாச்சி ஜெயராமனின் மகன் பிரவீன் ஜெயராமனை தொடர்புபடுத்தி செய்திகளை வெளியிட்டன. இதையடுத்து, பொள்ளாச்சி பாலியல் சம்பவத்தில் தங்களை தொடர்புபடுத்தி செய்தி வெளியிட தடை கேட்டும், செய்தி வெளியிட்டதற்காக 8 யூடியூப் சேனல்களிடம் இருந்து ரூ.1 கோடி மானநஷ்ட ஈடு கேட்டும் சென்னை ஐகோர்ட்டில் பொள்ளாச்சி ஜெயராமன், பிரவீண் ஜெயராமன் ஆகியோர் வழக்கு தொடர்ந்தனர். இந்த வழக்கு நீதிபதி கே.குமரேஷ்பாபு முன்பு விசாரணைக்கு வந்தது. நக்கீரன் தரப்பில் ஆஜரான வக்கீல் பி.டி.பெருமாள், பதில் மனு தாக்கல் செய்ய தயாராக இருப்பதாக கூறினார். இதையடுத்து, விசாரணையை வருகிற 12-ந்தேதிக்கு தள்ளிவைத்த நீதிபதி, அதற்கு நக்கீரன் உள்ளிட்ட யூடியூப் சேனல்கள் பதில் மனு தாக்கல் செய்யவேண்டும் என்று உத்தரவிட்டார்.

एफएसएसएआई fssai
भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
स्वास्थ्य एवं परिवार कल्याण मंत्रालय
சுகாதாரம் மற்றும் குடும்ப நல அமைச்சகம்
FDA பவன், கோட்லாசாலை, புதுடெல்லி-110002

அறிவிப்பு

NFL, காஜியாபாத்திற்கு GeM போர்டல் மூலம், **"Atomic Absorption Spectrophotometer (AAS) EQUIPMENT"** வாங்குவதற்கு விலைப்புள்ளிகளை FSSAI வரவேற்கிறது. விலைப்புள்ளிகளை சமர்ப்பிப்பதற்கான கடைசி தேதி 28.06.2025 (1900 மணிநேரம்). விரிவான விளம்பரத்திற்கு GeM போர்டல் அல்லது FSSAI இணையதளத்தைப் பார்க்கவும்.

www.fssai.gov.in/tenders.php

CBC 17163/12/0012/2526 **ED(HR)**

படிவம் B
பொது அறிவிப்பு
(நொடித்தல் மற்றும் இந்திய திவால் நிலை வாரியத்தின் (கலைப்பு நடைமுறைகள்) விதிமுறைகள் 2016ன், விதி 12- ன் கீழ்)

ஹைப்ளக்ஸ் இன்ஜினியரிங் (இந்தியா) பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் கவனத்திற்கு

வ. எண்	விவரங்கள்	விவரங்கள்
1.	கார்ப்பரேட் கடனாளர் பெயர்	**ஹைப்ளக்ஸ் இன்ஜினியரிங் (இந்தியா) பிரைவேட் லிமிடெட்**
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	26 டிசம்பர் 2005
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	கம்பெனிகள் பதிவாளர் (ROC), சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண் / வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	CIN: U41000TN2005PTCO58429
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக (வேறு ஏதேனும் இருப்பின்) முகவரி	மனை எண். 15, தரை தளம், ராஜாஸ் கார்டன், பேஸ் II, நூம்பல், சென்னை, சென்னை, தமிழ்நாடு, இந்தியா 600077
6.	திவால் தீர்மான நடைமுறை மூடும் தேதி	15.10.2024
7.	கார்ப்பரேட் கடனாளரின் கலைப்பு துவங்கும் தேதி	30.05.2025 (03.06.2025 அன்று உத்தரவு பெறப்பட்டது)
8.	கலைப்பலுவலராக செயல்படும் தீர்மான நிபுணரின் பெயர் மற்றும் பதிவு எண்	**சுதிர் GS** IBBI Regn No: IBBI/IPA-001/IP-P-02744/ 2022-2023/14183
9.	குழுவில் பதிவு செய்துள்ளபடி கலைப்பு அலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	11 சுபம் ஜெயலட்சுமி தெரு, கீழ்கட்டளை, சென்னை 600117,sudhircaip@gmail.com
10.	தொடர்புக்கான கலைப்பலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	7வது தளம், KRD GEE GEE கிரிஸ்டல், டாக்டர்.ராதாகிருஷ்ணன் சாலை, மயிலாப்பூர், சென்னை 600004 மின்னஞ்சல்:cirphyfluxengneering@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்கும் கடைசி தேதி	02.07.2025

ஹைப்ளக்ஸ் இன்ஜினியரிங் (இந்தியா) பிரைவேட் லிமிடெட்டில் கலைப்பு நடவடிக்கையைத் தொடங்க சென்னை தேசிய நிறுவன சட்ட தீர்ப்பாயம் 30.05.2025 அன்று உத்தரவிட்டுள்ளதாக இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது (03.06.2025 அன்று உத்தரவு பெறப்பட்டது).

ஹைப்ளக்ஸ் இன்ஜினியரிங் (இந்தியா) பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் வரிசை எண்.10க்கு எதிரே கொடுக்கப்பட்டுள்ள கலைப்பலுவலரின் முகவரிக்கு தங்கள் உரிமை கோரல்களை ஆதாரத்துடன் 02.07.2025 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்கள். நிதி கடன் வழங்கியவர்கள் மின்னணு ஆதாரங்களின் மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம். தவறான சான்றுகளை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

தேதி : 05.06.2025
இடம் : சென்னை

கலைப்பு அலுவலர் பெயர் : சுதிர் GS
IBBI Regn No: IBBI/IPA-001/IP-P-02744/2022-2023/14183

ஒரே அணி! ஒரே இலக்கு!
சேப்பாக் சூப்பர் கில்லீஸ் பட்டய கௌப்பு!!
CHEPAUK SUPER GILLIES
CSG Vs IDTT | 7:15 PM | 6 JUNE 2025 | COIMBATORE
/supergillies @super_gillies /supergillies
Key Principal Sponsor MELBAT LIVE
Principal Sponsor POORVIKA APPLIANCES
Sponsors Lalithaa Jewellery Mart Limited · MANGALDEEP · தினத்தந்தி · 50 PARK GROUP OF INSTITUTIONS · MARKET OF INDIA · Sairam INSTITUTIONS